

(d) Does not arise.

**Posting of Officers and Staff of
Erstwhile N.B.I.**

4507. SHRI PREM CHAND RAM:
Will the Minister of FINANCE be pleased to state:

(a) whether consequent on the merger of the New Bank of India with Punjab National Bank, large number of officers and staff of the New Bank of India were posted to far official has in the interior of Bihar and some other adjoining States;

(b) whether some of these employees had applied to the Punjab National Bank for transfer on humanitarian and compassionate grounds meriting serious consideration in certain cases;

(c) if so, whether their requests have been considered sympathetically by the Punjab National Bank in the light of the evidences produced by these affected employees alongwith their representations;

(d) if not, the reasons therefor;

(e) the number of such mercy petitions are pending with the Punjab National Bank; and

(f) the time by which a final decision is likely to be taken thereon;

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V.CHANDRASHEKHARA MURTHY): (a) to (f). Punjab National Bank has reported that consequent upon amalgamation of erstwhile New Bank of India with it, it become necessary for the bank to re-deploy the surplus officers and clerical staff of erstwhile New Bank of India on account of closure of several

administrative offices where Punjab National Bank's administrative offices are also located. As a result thereof, a few officers have been transferred to Bihar and other adjoining States. However, the bank has reported that no clerical employees has been transferred to Bihar. The bank has further reported that certain officers/clerks have requested for transfer on grounds of their ill-health and on other compssionate grounds. These representations have been duly considered and depending upon on merits of each cases, the Zonal Managers of the bank have been advised to deploy them at places where medical facilities are available. The bank has reported that at present, there is no such petition pending decision with it.

Double Taxation

4508. SHRI R. SURENDER REDDY: Will the Minister of FINANCE be pleased to state the particulars of the countries with whom India has so far signed agreements to avoid double taxation and to prevent fiscal evasion with regard to the taxes on income indicating the effective dates of these agreements?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): A *Statement* giving the information is enclosed.

STATEMENT

*India's Double Taxation Avoidance
Agreements*

Sl. No.	Name of the Country	Effective From Assessment Year
1.	Australia	1993-94

Sl. No.	Name of the Country	Effective From Assessment Year	Sl. No.	Name of the Country	Effective From Assessment Year
2.	Austria	1963-64	20.	Kenya	1985-86
3.	Bangladesh	1993-94	21.	Libya	1983-84/84-85
4.	Belgium (Original)	1975-76/1976-77	22.	Malaysia	1973-74
	Belgium (S. Protocol)	1988-89/1989-90	23.	Mauritius	1983-84
	Belgium (Revised)	Yet to be Notified	24.	Mongolia	Yet to be Notified
5.	Brazil	1994-95	25.	Nepal	1990-91
6.	Bulgaria	Yet to be Notified	26.	Netherlands	1990-91
7.	Canada	1987-88	27.	Newzealand	1988-89
8.	China	Yet to be Notified	28.	Norway	1988-89
9.	Cyprus	Yet to be Notified	29.	Philippines	Yet to be Notified
10.	Czechoslovakia	1986-87	30.	Poland	1991-92
11.	Denmark	1990-91/1991-92	31.	Romania	1989-90
12.	Finland	1985-86	32.	Singapore (Revised)	1995-96
13.	France (Original)	1970-71/1971-72	33.	South Korea	1987-88
	France (Revised)	Yet to be Notified	34.	Spain	Yet to be Notified
14.	F.R.G. (Original)	1958-59	35.	Sri Lanka (Revised)	1981-82
	F.R.G. (Protocol)	1984-85	36.	Sweden (Revised)	1990-91
	G.D.R.	1985-86	37.	Syria	1983-84
15.	Greece	1984-85	38.	Tanzania	1982-83/83-84
16.	Hungary	1989-90	39.	Thailand	1987-88/88-89
17.	Indonesia	1989-90	40.	U.A.E.	1995-96
18.	Italy (Original)	1978-79	41.	U.A.R.	1969-70/70-71
	Italy (Revised)	Yet to be Notified	42.	U.K. (Revised)	1995-96
19.	Japan (Revised)	1991-92	43.	U.S.A.	1992-93
			44.	U.S.S.R. (Now Applicable to Russia)	1991-92
			45.	Zambia	1979-80